

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

26. C.P.060/00132/2015 &  
M.A.060/00740/2015 IN  
O.A. No.060/00963/2014

**(PANWATI @ PANWATI DEVI VS. PARDEEP R. SETHI & ORS.)**

**29.09.2015**

Present: Sh. Harinder Singh Sandhu, counsel for the applicants.  
Sh. K.K. Thakur, counsel for the respondents.

1. The present CP has been filed for non-compliance of the order dated 31.10.2014 of this Court, wherein a direction was issued to the respondents to decide the representation of the applicant within a period of two months.
2. Pursuant to the notice, the respondents has filed a detailed reply annexing order dated 24.07.2015, wherein they have stated to have considered the case of the applicant and passed reasoned and speaking order. Based thereupon Sh. Thakur, learned counsel for the respondents submitted that once the respondents have passed order in furtherance of order of this Court, therefore, this CP may be dismissed, as order has given a fresh cause of action.
3. In view of the submission of learned counsel for the respondents, we are satisfied that the order dated 24.07.2015 of the Tribunal has been complied with. Hence, CP is dismissed as having been rendered infructuous. Notices issued are discharged.

**(UDAY KUMAR VARMA)  
MEMBER (A)**  
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**(SANJEEV KAUSHIK)  
MEMBER (J)**